

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2070/93

New Delhi, dated the 22th Feb., 1994

Hon'ble Mr. N.V. Krishnan, Vice Chairman (A)
Hon'ble Mr. B.S. Hegde, Member (Judicial)

Shri Mool Chand Babbar,
R/o X-1237, Gali No. 1,
Rajgarh Colony, Delhi-31

... Applicant

(By Advocate Shri D.P. Malhotra)

Versus

Lt. Governor, Delhi through

1. The Chief Secretary,
Delhi Admn. Delhi.
2. The Secretary (Services)
Delhi Admn. Delhi.
3. Director of Education, Delhi
Admn, Old. Sectt., Delhi-54

... Respondents

(By Advocate Mrs. Meera Chhibber)

ORDER (ORAL)

(Hon'ble Mr. N.V. Krishnan, Vice Chairman (A))

Ld. counsel for the applicant states that respondents have already granted all reliefs as prayed by for by the applicant and, therefore, this OA has become infructuous. Ld. counsel for the respondents filed a copy of letter dated 22th Feb., 1994 by which the relief have been granted.

In the circumstances, we find that this OA has become infructuous on that ground. Accordingly, OA is dismissed.

B.S. Hegde
(B.S. Hegde)

Member (J)

N.V. Krishnan
22.2.94
(N.V. Krishnan)

Vice Chairman (A)

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